IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-437(PB)/2017

IN THE MATTER OF:

Mecasa Furnishing Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Bhasin Infotech & Infrastructure Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Ms. Amrita Sharma, Advocate

For the Respondent(s):-

Mr. Vivek Malik, Mr. Dhawal Jain, Advocates

ORDER

Learned Counsel for the applicant states that rejoinder shall be filed by 22nd January, 2018 with a copy in advance to the Counsel opposite. This shall be treated as the last opportunity.

List for arguments on 2nd February, 2018.

(M. M. KUMAR)
PRESIDENT

Sdi-

SdI

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

V.Sethi 19.01.2018